

**FORM - A**  
**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF MAXIMUM AGENCY PVT. LTD.**

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	<b>MAXIMUM AGENCY PVT. LTD.</b>
2.	Date of incorporation of corporate debtor	20.03.2009
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, Registrar of Companies, Kolkata
4.	Corporate identity number of corporate debtor	U51909WB2009PTC134034
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 127A, Sarat Bose Road, Kolkata - 700026
6.	Insolvency commencement date in respect of Corporate debtor	02.08.2019 (vide order dated 02.08.2019 passed by Hon'ble National Company Law Tribunal, Kolkata Bench, Kolkata.
7.	Estimated date of closure of insolvency resolution Process	180 days from the date of Insolvency commencement date which is 29 <sup>th</sup> day of January, 2020
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Name : <b>Mr. Hrisikesh Dasgupta</b> Registration No.: IBBI/IPA-003/IP-N00082/2017-2018/10705
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	<b>Hrisikesh Dasgupta</b> AV Insolvency Professionals Pvt. Ltd. Bajarang Kunj, Room No. 412 & 413 2B, Grant Lane, 4 <sup>th</sup> Floor, Kolkata – 700001 E – Mail: <a href="mailto:hkdaspt@gmail.com">hkdaspt@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional, if different from those given at sl. No.9.	<b>Same as given in item no. 9</b>  Email address: <a href="mailto:info@avipgroup.co.in">info@avipgroup.co.in</a> <a href="mailto:cirp.maximum@gmail.com">cirp.maximum@gmail.com</a>
11.	Last date for submission of claims	16 <sup>th</sup> August, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) : NA – as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA – as per information available with IRP 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="http://www.ibbi.gov.in/downloadform.html">http://www.ibbi.gov.in/downloadform.html</a> Physical Address: As mentioned against item No. 9.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the **MAXIMUM AGENCY PVT. LTD.** on **02.08.2019**.

The creditors of **MAXIMUM AGENCY PVT. LTD.** are hereby called upon to submit a proof of their claims on or before **16.08.2019** to the interim resolution professional at the address mentioned against item 9.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means. Claimants may download the relevant forms from the website of IBBI [www.ibbi.gov.in/downloadform.html](http://www.ibbi.gov.in/downloadform.html)

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

  
Hrisikesh Dasgupta

Interim Resolution Professional

Place: Kolkata

03.08.2019